

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A. NO. 600 OF 2010

Monday, this the 12th day of July, 2010

CORAM:

**HON'BLE Mr.JUSTICE K.THANKAPPAN, JUDICIAL MEMBER
HON'BLE Ms.K.NOORJEHAN, ADMINISTRATIVE MEMBER**

1. James Kurian
Junior Telecom Officer, Telephone Exchange
Bharat Sanchar Nigam Ltd., Karimannoor – 685 581
Thodupuzha
Residing at Valamparackal Hosue
Kaliyar P.O, Thodupuzha – 685 584
2. John Mathew
Junior Telecom Officer, Telephone Exchange
Bharat Sanchar Nigam Ltd., Kaloor- 685 584
Thodupuzha
Residing at Kuzhuppillil House
Paingottoor, Muvattupuzha – 686 661
3. Francis Joseph
Junior Telecom Officer, Telephone Exchange
Bharat Sanchar Nigam Ltd., Poomala
Thodupuzha 685 584
Residing at Mattathinanickal
Pannimattom P.O
Thodupuzha – 685 584
4. Philomina Varghese
Junior Telecom Officer, Customer Service Centre
Bharat Sanchar Nigam Ltd.,
Thodupuzha 685 584
Residing at Pottampuzha House
Old M.C Road, Muvattupuzha – 686 661
5. Rema K.P.
Junior Telecom Officer (Intl.), Telephone Exchange
Bharat Sanchar Nigam Ltd.,
Thodupuzha 685 584
Residing at Vellappillil House
Randar P.O., Muvattupuzha – 686 661
6. Benny Mathew
Junior Telecom Officer (MDF), Telephone Exchange
Bharat Sanchar Nigam Ltd.
Thodupuzha 685 584
Residing at Thottupattu House
Kodikulam P.O. 685 582
Thodupuzha

7. Sreedevi K.B.
 Junior Telecom Officer (External), Telephone Exchange
 Bharat Sanchar Nigam Ltd.,
 Thodupuzha 685 584
 Residing at Moothedath House
 East Kadathy, Market P.O
 Muvattupuzha – 686 661

... Applicants

(By Advocate M/s Dandapani Associates)

versus

1. The Deputy General Manager (A&OP)
 Office of the Principal General Manager, Telecom,
 BSNL Bhavan, Kalathiparambil Road
 Ernakulam, Kochi – 682 016

2. The Assistant General Manager (Administration Wing)
 Office of the Principal General Manager, Telecom,
 BSNL Bhavan, Kalathiparambil Road
 Ernakulam, Kochi – 682 016

... Respondents

(By Advocate Mr.George Kuruvilla)

The application having been heard on 12.07.2010, the Tribunal on the same day delivered the following:

ORDER

HON'BLE Mr.JUSTICE K.THANKAPPAN, JUDICIAL MEMBER

The applicants have filed this OA aggrieved by Annexures A-7 and A-8 transfer orders. Their grievance is that they have already served High Ranges for one term and thereafter as per guidelines, they shall not be posted in High Ranges again. Further, they have got some personal difficulties to change their residence at present. They have already narrated their grievance in Annexures A-5, A-5(a), A-9, A-9(a) and A-9(b) and similar other representations.

2. We have heard Ms.Jebi Mather, Counsel for applicant and Mr.George Kuruvilla, counsel appearing for respondents on receipt of a copy of the OA and perused the documents. It is an admitted case before us that as per the guidelines, there is some restriction in posting an



employee who have already served in High Ranges. After a posting at High Ranges, they may not be posted at High Ranges again. The place now intended to be posted is at High Range. That is the dispute. There are some personal difficulties also which they have narrated in their representations. We are of the view that in the light of the guidelines and personal difficulties narrated in Annexures A-5, A-5(a), A-9, A-9(a) and A-9 (b) and similar other representations the OA can be disposed of at the admission stage itself by directing the Assistant General Manager, Office of the Principal General Manager, Telecom, BSNL, Ernakulam, viz., the 2nd respondent to forward Annexures A-5, A-5(a), A-9, A-9(a) and A-9(b) and similar other representations to the Principal General Manager within ten days from today, who shall pass appropriate orders thereon, on considering the representations. Even though the Principal General Manager is not made a party here we direct that the Assistant General Manager to forward the representations and if the same is received by the Principal General Manager (Telecom), appropriate orders in that representation shall be passed as early as possible at any rate, within thirty days from the receipt of the representations. Till then, the applicants shall not be disturbed. OA is disposed of accordingly. There shall be no order as to costs.

Dated, the 12th July, 2010.


K.NOORJEHAN
 ADMINISTRATIVE MEMBER


JUSTICE K.THANKAPPAN
 JUDICIAL MEMBER